

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE & INSURANCE)  
...

NEW DELHI, the 14th July, 1971.

NOTIFICATION  
(INCOME-TAX)

No.220 (F.No.404/131/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Sri S.N. Chaturvedi who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. This notification supersedes notification No.23(F.No.16/9/68-ITB) dated 26.3.1968 and shall come into force on 15th July, 1971.

  
(S.K. Iall)


Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No.220(F.No.404/131/71-ITCC):

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(S.K. Iall)

Deputy Secretary to the Government of India.

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No.CC/ITCC/154/63/RSP/71 - dt. 30.7.71.